

O.A. No. 66 of 2010

Suria.....Applicant

VS

Union of India & Ors..... Respondents

Order dated: 18.11.2010

CORAM:

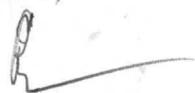
Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Sri N.R.Routray, Ld. Counsel for the applicant and Sri S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways.

2. The applicant, seeking first financial upgradation w.e.f. 01.10.1999 under the ACP Scheme and other consequential benefits by refixing pay in the scale of Rs. 2650-4000/-, has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985.

3. In the meantime, the applicant has filed M.A. 780/10 praying for a direction to the Respondents to dispose of his pending representation as at Annexure-A/5, which is also the interim prayer of the applicant in this O.A.

4. By filing a preliminary counter, Mr. Ojha, Ld. Standing Counsel for the Railways submits that Competent Authority has agreed to extend the benefit of financial upgradation under the ACP Scheme to the applicant and,



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consequently, prays for extension of three months' time to complete the necessary formalities.

5. Having heard the Ld. Counsel for the parties, and having perused the preliminary counter filed by the Respondents, there remains nothing to be adjudicated in this case any further.

6. Accordingly, ^{as agreed to by the parties} the O.A. is disposed of granting three months' time to the Respondents to complete the formalities and extend the benefit to the applicant.

7. Consequent to the disposal of the O.A., M.A. 780/10 is also disposed of.


MEMBER (A)

R.K.